MR. SPEAKER: I am sorry I cannot give any ruling on it. Under 377 you were asked to invite the attention of the Minister. And the Minister has made his own case. Beyond that, I have nothing else to do.

SHRI MADHU LIMAYE: Are you satisfied with that.

MR. SPEAKER: It is the decision of the House. There is no question of my being satisfied with this or not satisfied with this at all.

श्री मत्रु लिमपे: विल्कुल है।

MR. SPEAKER: There is no question of my giving a ruling on it. Please do not take away discussion under Rule 377 beyond its limit.

श्री मयु लिमथे: प्रध्यक्ष महोदय, क्या ग्राप की यह रूलिंग है कि टैक्सेशन के मामले में इस तरह बाहर बोला जाए? ग्राप कई बार रूलिंग दे चुके हैं। ग्राप बदलना चाहते हैं ग्रापनी रूलिंग को तो दूसरी बात है। 100 करोड़ रु० वर्बाद हो रहा है, कोई मामुली बात नहीं है।

MR. SPEAKER: We now adjourn for lunch to re-assemble at fifteen minutes past two.

13.14 hrs.

The Lok Sabha adjourned for Lunch till fifteen minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at ninteen minutes past Fourteen of the Clock.

[Mr. Deputy Speaker in the Chair]

Re. RETRENCHMENT IN FOOD CORPORATION OF INDIA (U.P. REGION)

MR. DEPUTY-SPEAKER: Shri Chattopadhyaya.

SHRI S. M. BANERJEE: pur): May I make one submission I had given notice of it earlier this morning. The services of more than 800 employees of the Food Corporation of India (UP Region) have been terminated and more than 288 people have been superannuated, that is, compulsorily retired. When the Food Corporation has decided to tackle the food situation in the country, how is it that in the UP region, about a thousand men are going to be retrenched? Prof. Sher Singh is here, and I would request you, Sir, to ask him to make a statement. This is a serious affair because they are going on strike shortly.

Re. CANCELLATION OF 250 PAS-SENGER TRAINS DUE TO SCAR-CITY OF COAL

श्री मधु लिमये (बांका): दो बातों की भ्रोर मैं सरकार का ध्यान दिलाना चाहता है। जैसा कि ग्राप जानते हैं कि कोयले हैं के ग्रभाव के नाम पर हाई सौ गाड़ियां बन्द हो चुकीं हैं। म्राज की खबर है कि भ्रकेले वाराणसी डिविजन में नार्थ ईस्टर्न रेलवे की कई गाड़ियां रह कर दी गई हैं। जिस इलाके से ग्राप ग्राते हैं वहां की नाथ ईस्टर्न फंटियर रेलवे पर भी गाडियां रद्द हो गई हैं । नादनं रेलवे, ईस्टर्न रेलवे, साजथ-ईस्टर्न रेलवे, सदर्न रेलवे सब में बन्द हुई हैं । स्टील भ्रौर मांइज के मिनिस्टर कहते हैं कि कोयले की पैदावार इस साल ज्यादा है विगत साल की तुलना में । यह क्या मामला है ? इसके ऊपर रेलवे मंत्रालय को सफाई करनी चाहिये भ्रौर इनको भी खुलासा करना चाहिये। एविएशन प्यल के धभाव में 24 फलाइंग क्लबज बन्द हो रही हैं जहां नौजवानों को टैनिंग मिलती है। ये क्लबें सब बन्द हो Textiles Committee (Amdt.) Bill

[श्रीं मध् लिमये]

जाएंगी तो भ्रागे चलकर उसका नौजवानों की टेनिंग पर भ्रीर सिविल एवियेशन पर भी ग्रसर पड सकता है। इन दोनों बातों के बारे में मैं चाहता हं कि सरकार की श्रोर से सफाई पेश हो।

14.2 hrs. TEXTILES COMMITTEE (AMEND-MENT) BILL

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA): I beg to move: *

"That the Bill to amend the Textiles Committee Act, 1963, be taken into consideration".

The Textiles Committee was constituted on 22nd August, 1964 as a successor to the Cotton Textiles Fund Committee under s. 3 of the Textiles Committee Act, 1963. The functions of this Committee are to establish standard specifications for texiles and affix suitable marks on such standardised varieties of textiles, and undertake inspection of textiles and textile machinery including pre-shipment inspection of goods meant for export. Towards this end, the Textiles Committee sets up test houses and undertakes scientific, technological and economic investigations into various facets of the textile industry. The Committee has done useful work in the field of market research and has taken steps for the establishment of a central laboratory at Bombay along with test houses at some of its regional centres at Calcutta, Coimbatore, Delhi and Madras.

The objects of the proposed amendment are the following: (a) activities of the Committee are presently financed by levy of a fees at rates fixed by Government on the

total production of cotton cloth, collulosic and non-collulosic filament yarn, woollen yarn and textile machinery. The Committee also charges pre-shipment inspection fees on cotton yarn and natural silk yarn and fabrics meant for export. With the mcreasing volume of items to be standardised and inspected, the operations of the Committee have grown substantially but there has been no commensurate growth in the availability of financial resources at the Committee's disposal. In the Amendment Bill, it is proposed to levy a cess on total production of textiles and textile machinery in the country at rates not exceeding one per cent ad valorem. The rate of one per cent ad valorem will constitute the ceiling with in which the Government may fix the operative rate from time to time in accordance with the needs of the Committee. Collections effected by the Committee would be credited to the Consolidated Fund of India and appropriations made according to the Committee's requirements with Parliament's approval under the budgetary procedure.

- (b) The Act is not presently applicable to the State of Jammu and Kashmir. It is the intention of the proposed amendment that the application of the Act should be extended to Jammu and Kashmir State as well.
- (c) Opportunity has been taken in the revised Act to rationalise the definition of 'textiles'. As previously defined in the Act, 'textiles' do not include garments and other made-ups and man-made fibres. The word 'textiles' has, therefore, been redefined in the Amendment Bill now before the House to make it more comprehensive.

There are other minor and consequential changes which have also been effected in the Act.

I move.

Moved with the recommendation of the President.